FORM NO. 4 (See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

Order SHEET

ORDER SHEET

NO. 23/2000

OF 199

Applicant(s) Md. Hasim Klaw.

Respondent(s) Ski p. Misson Don.

Advocate for Applicant(s) Mr. B. S. Sand Mr. S. January Advocate for Respondent(s) Mr. U.M. Gopwani

Mr. A. Del Roy, 2-C68C

	1773		
	Notes	of the Registry	Date
Tax	le X	earner?	21.9.00
Spp	lien	f Advocale bled this	
Con	Serp	f pelision	
aril	ha	proyer for	
for	Mon	- Comphane add. 16. 2 2002	Py
Passu) 1/4 -	this Howble	22.9.2000
Fril	ednal	5 H	
		before	
n	rph	adox. A	nkm
/		ON TO THE MENT OF THE PARTY OF	
	1	Logo (1)	

Jecton officer.

Present: The Hon'ble Mr.Justice D.N. Chouchdury, Vice-Chairman.

Order of the Tribunal

On the prayer of Mr.U.K.Goswami. learned counsel for the petitioner the case is adjourned to 22.9.00 for order.

Let this matter be listed for orders on 26,9.00.

Vice-Chairman

Notes of the Registry	Date	Order of the Tribunal
10100 Notice Reclared	26.9.00	Heard Mr. B. K. Sharma learned Sr. counse
ud Sent to DIS forz		for the petitioner.
nows the sest and int.	,	Issue notice to show cause as to why
o 1 to 3 vide DINO		a contempt proceeding shall not be drawn
115702117 ded 6/10/0		up against the alleged contemers.
	·	Returnable by 9.11.2000.
1/10/00	` `	List on 9.11.2000 for show cause and
		further order.
0		
otice dule Served on	1501	Vice-Chairman
hondent No1 in CP.		
23/2000.		
•	9.11.00	Heard Mr S. Sarma, learned counsel for
11000		the petitioner. Mr A.Deb Roy, learned &
		counsel for the alleged contemners pray
8-12.2000		for four weeks time to file objection.
Vorkaladmana " has		prayer allowed.
Vanzanag Maria		List on 6.12.2000 for order.
Variable on behalf		
rdm No. 3.		Vice-Chairma
		VICE-OII AIT MA
	pg	
	6.12.00	
	7. C	enable the respondents to file reply.
No. Raply has been	,, . ad *	List on 18.1.2001 for reply and
Bled.		for further orders.
•		1
Vzy		Vice-Chairman
14.1.200	m K	
* *	18.01.	Neither any submission nor any
, -		instructions, No return so far submi-
		tted. List on 1.2.01 for orders.
or Ranh have 1 . a Mark		
or Raphy hus been biled.		111 1 Short
<i>O</i> 2		Nember Vice-Chairman
15.2:01	1m	
13.000		A CAME
	la.	Adjournal Ao 16.2.2001.
		Adjournal Ao 16.2.2001.
		ng.
		(+C-sz



	<u></u>	!			<u> </u>
		Not	es of the Registry	Date	Order of the Tribunal
	٠			16.2.01	No reply so far has been filed by the
			ı.	. ,	alleged contemners. Mr.A.Deb Roy,
•		∥ ∥_ <i>p</i>	(3-120/	1 · · · · · · · · · · · · · · · · · · ·	Sr.C.G.S.C as well as Mr.B.C.Pathak
		7	6.3-2001		Addl.C.G.S.C. prays for further time to file written statement. We are not
(Cor	4	f order Ad.		satisfied with this. Let the respondent
			as issue		No.3 appear in person and explainthe
	10	1	- ox essection	1 6	matter. List on 26.3.01 for orders.
	to	12	le Cardemas	./	
	1		ugh sperpet		11 (Uhour har
~	ndi	0	No. 975 And		Member Vice-Chairman
	16.	3	2001. Office	lm	
(kept in	lm	
.c	P	2	12000	26.3.01	Shei Kh.Dinamani Singh respondent
				المنايدات المنايدات	No.3 is present in the Court and filed
15	200	۱,		•	the reply. No reply so far filed on
02		ļ,.	11/3		behalf of respondents No. 1 & 2. List on
-			·) \$\pi_{\pi_{\pi_{\pi_{\pi_{\pi_{\pi_{\pi_{	9.4.01 for orders. The respondent:
	•	0 		· · · · ·	presence kept on records and his person
				, :	presence is exempted for the time being.
	· · · ·	 			A Market 1 to Land and the Land of the State of the Stat
ر ت ڪ	" بهمسر خاب				
	. ,	, ,		**	Member Vice-Chairman
	• . •	- \		5 3 / m / m / p	
	£ -			.	*
2	i . j			20.3.01	Charles Was Delegations and British and
•	•	- 1		··!!:	Shri Kh. Dinamani Singh respondent
Ü			ង្គាស់ នេះ នៃ ១០០០០ ខេត្តប្រជុំ (1	the reply. He reply so for filed on
		*	Company of the 200		banalf of responsent Ni.1 & 7. Ligh
į		1			on 9.4.01 Am onless. The protected of
		į.,	the little of the first	,	respondent Hod is departed and his
	. 11		Tarin marketines.		perconal prosones is compact for the
\d :		ŀ		1 × 1 × 1	tine being.
-		Ĭ.			Ill Whan
			je i tra i tr	. 1	Master Vie-Chairman
• •	er e d	: . 		1:0	
. حدید پ د سنمه		į .		9.4.2001	Reply has been filed on behalf of
्ड • • •	· · · · · · · · · · · · · · · · · · ·	-		rod,	respondent No.3. Respondent Nos.1 and 2 may
					ile written statement, it they are so advised.
	<i>*</i> :	يتر إ			

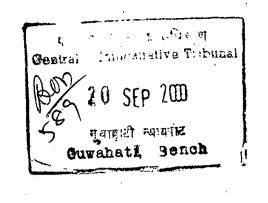
Vice-Chairman

List it for orders on 10.5.01.

CN. 23/2 (ON 50 mu) Notes of the Registry Date Order of the Tribuna 11.5.01 List on 14.5.01 for orders. 1001G. N. N. has been fled bo lm the Responding NO3 14.5.01 The Contempt Petitions are directed Sold for alleged violation of the order of the Tribunal passed in respective number of O.A. involved in the Contempt Petition which has now been stated that the judgment and order of the O.A.. The subject nmatter of the writ Petition before the High Court and the order of this Tribunal are also assisted by the High Court. In the that view of the matter the Contempt Proceedings stand dismissed. Vice-Chalrman Te das M 1m 14.5.01 This C.P. has been filled for alleged violation of the order of the Tribunal dated 16-2-00 passed in D.A.No. 50/200 It has now been stated that the judgment 22,5,20% and order of Tribunal dated 16-2-80 is copy of he ander has the subject matter of a Writ Petition been Lent to the Office. for Issung the Rue to before the High Court and the High Court the L/Advocats for the has stayed the order of the Tribunal. Since the matter is under examination by partigo the High Court question of proceeding W. with comtempt petition does not arise. Accordingly the C.P. stands dismissed.

lm

Vice-Chairman



Filed by,
the Potitioner.
Through In-gaven.
Well In-gaven.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH :: GUWAHATI

(CIVIL CONTEMPT JURISDICTION)

Contempt petition No. 3 /2000

IN THE MATTER OF :

An application under Section 17 of the Administrative Tribunals Act 1985 read with Rule 24 of the CAT (Procedure) Rules 1987.

- AND -

IN THE MATTER OF :

Willful and deliberate violation of the orders dated 16.2.2000 passed in OA No. 50/2000 (Md. Hasim Khan - Vs - Union of India & Ors.)

- AND -

IN THE MATTER OF :

Md. Hasim Khan, Kshetri Bengoon,
Imphal Manipur.

... Petitioner

- Vs -

 India, Ministry of Home, New Delhi.

- 2. J. K. Bawthia , I.A.S.

 The Registrar General of India, 2/A

 Manshing Road, New Delhi-110011.
- 3. Shri Kh. Dinamani Singh, Director of Census, Manipur, Imphal.

Contemners/Respondents

The humble petition on behalf of the abovenamed Petitioner.

MOST RESPECTFULLY SHEWETH

- 1. That the Petitioner is a retrenched Census employee. He was engaged during 1991 Census as Fero Printer Machine OPerator. He was also engaged as Draftsman. He is qualified to hold the post of Asstt. Compiler, Computer and other such Group C post.
- 2. That the Petitioner being a retrenced census employee, he is entitled to get preference in the matter of appointment as per the circulars of the Government of India and also as per the decisions given by the Supreme Court of India in respect of retrenced Census employees. Inspite of such a position when the Petitioner was not appointed against available and suitable vacancies, he had to approach this Hon'ble Tribunal by filing OA No. 50/2000. In view of the settle legal position the OA was disposed of by Judgment & Order dated 16.2.2000 by which direction was

issued for appointment of the Petitioner immediately within a reasonable time after occurrence of the vacancies, not later than two months from the date of receipt of the order.

A copy of the said order dated 16.2.2000 is annexed hereto as Annexure-1.

3. That inspite of receipt of the copy of the said order by all the Respondents and inspite of there being vacancies the Respondents had not taken any action so far towards appointment of the Petitioner. Be it state here that apart from the regular vacancies, under the disposal of the Respondent No. 3. there are also vacancies created for 2001 Census and the Petitioner can very well be accommodated against any one of such group 'C' vacancies. The fact that there are existing vacancies is amply born out from letters dated 21.6.2000 and 5.9.2000 wherein it is clearly indicated that there are vacancies. Be it further stated here that after the order of the Hon'ble Tribunal even persons have been promoted to various group'C'posts and that effect office order dated 22.8.2000 has issued promoting persons from LDC to UDC; computers to assistants and assistant compilers statistical t.o computers. All such promotions have been made temporarily against resultant vacancies the temporary posts sanctioned for census of India, 2001.

Copies of the letters dated 21.6.2000 and 5.9.2000 are annexed as $\underline{\text{Annexure-2}}$ and 3

respectively.

- 4. That from the above it is crystal clear that Respondents have completely disregarded and disobeyance the orders of the Hon! ble Tribunal for which they liable for Contempt of Court Proceedings. the orders of this Hon'ble Tribunal for appointment the Petitioner either against regular vacancy against census vacancies, many vacancies of both categories have been filled up by promotion and some vacancies are sought to be filled deputation. This is out and out a case of contempt. The period of two months fix by the Hon'ble Tribunal has long elapsed, but yet, the Respondents have not. implemented the orders of this Hon'ble Tribunal instead the vacancies are being filled up by other methods without first appointing the Petitioners.
- That the Petitioner states that as already stated above there are vacancies in group C cadre such Asstt. Compiler, Computor, LDC, FPMO, Draftsman, Typist, Statistical Assistants. etc. at the disposal of the Respondent No. 3. The said vacancies are long term vacancies as well as the vacancies created for census. The Petitioner can very well be accommodate against any one of those vacancies. - however, Respondents turning a deaf ear to the representations of the writ Petitioner and defying the orders of Hon'ble Tribunal have resorted to other mode ofappointment so as to frustrate the claim οf Pétitioner. This is a clear case of Contempt of

Hon'ble Tribunal for willful and deliberate violation of the orders of the Hon'ble Tribunal.

- 6. That the Petitioner states that Rule 24 of the CAT (Procedure) Rules 1987 empowers of the Hon'ble Tribunal to pass appropriate order towards implementation of the orders of the Hon'ble Tribunal and to secure ends of justice. The Petitioner apart from invoking the Contempt jurisdiction of the Hon'ble Tribunal has also invoked its power under Rule 24 of the said Rules for appropriate relief.
- 7. That this application has been filed bonafide and to secure the ends of justice.

In the premises aforesaid is most respectfully prayed that the Hon'ble Tribunal may be pleased to issue Notice calling upon the Respondents show cause as to why Contempt of Court Proceedings should not be drawn up against each and every one of them for willful and deliberate violation of order dated 16.2.2000 passed in OA 50/2000 and as to why appropriate orders/direction shall not be issued towards compliance of the order dated 16.2.2000 passed in OA No. 50/2000 and upon hearing the parties on cause/causes that may be shown and perusal of records be pleased to punish

the contemners and further be pleased to pass appropriate order towards implementation of the said order dated 16.2.2000 and/or be pleased to pass such further order/orders as the Hon'ble Tribunal may deem fit and proper.

And for this, your Petitioner as in duty bound, shall ever pray.

Affidavít.....

AFFIDAVIT

- I, Md. Hasim Khan, aged about 31 years, son of Abutalip Khan, resident of Top Khongnamg Makhong, Imphal, Manipur, do hereby solemnly affirm and state as follows:
- 1. That I am the Petitioner in the accompanying application. I am fully conversant with the facts and circumstances of the case.

And I sign this affidavit on this the 18th day of September, 2000.

Identified by me :

Wyomani

Advocate

Hasum le hon...

N

Solemnly affirmed and declared before me by the Deponent who is identified by Sri U.K. Goswami on this 18th day of September 2000.

Advocate

DRAFT CHARGE

The contemners/Respondent are guilty of Contempt of the Hon'ble Tribunal for willful and deliberate violation of the order dated 16.2.2000 passed in OA No. 50/2000 and accordingly they are liable for Contempt of Court Proceedings and appropriate punishment.

14 1 h 15

FORM NO. 4

(Sec Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET APPLICATION NO. 50/2000

Applicant(s) Md. Itasian KRan

Respondent(s) Cricar & Falix and on.

Advocate for Applicant(s) Mr. B. W. Son ma

Advocate for Respondent(s)

Abs. S. Serma No. U. K War. c. yse.

16.2.00

The learned counsel parties submit that this case may be disposed of at the admission stage itself.

OF 199

The facts are:

The applicant is a retrenched Census employee in the office of the Director of Census Operations,

Most and sand

Notes of the Registry

Date

Order of the Tribunal

Linding (Tis. 2.12000 That I will will will

201-102

(17/1/2/27) | [Manipurl]/He/prays for appointment in a post against the existing vacancies and the vacancies that may occur in connection with census operation of 2000.

() marshy A

Heard Mr B.K. Sharma, learned counsel for the applicant and Mr A. Deb Roy, learned Sr. C.G.S.C. Sharma submits that this case is squarely covered by the decision of the Tribunal dated 20.1.2000 O.A.No.415 of) 1999 (O.I. Singh A - vs-Union of India and others. In this order it was held:

> ".....It is agreed by counsel for the parties that as per the decision of the Apex Court in Government of Tamil nadu and another. Vs. G.Md. Ammendden and others (1999) 7 SCC 499, the applicant is entitled to get the appointment when the new vacancy will arise. As per the said decision the learned counsel for the parties submit that the applicant may be absorbed in the vacancy that will occur for Census of 2000, in a suitable post which he is to following entitled judgment of the Apex Court...."

In view of the above, following our decision in the aforesaid case we dispose of this application with direction to the respondents to absorb the applicant in vacancies that will occur for Census Operations of 2000 in post for which suitable applicant is entitled to following the judgment of the Apex Court referred to above. The respondents shall make the within a appointment immediately reasonable time after occurrence of

Attation

, ,

Date	Order of the				
	Order of the Tribunal				
16.2.20	po				
·	the vacancies, not later than two months from the date of receipt of this order.				
	The application is disposed of. No order as to costs.				

Sd/_VICE CHAIRMAN Sd/_MEMBER(ADM)

Atleto

Page A HNEDURE

A-32012/3/2000-Eatt

Yumnam Leikai . 21.6.2000

有回

The Deputy Director Ad. IV O/o the Registrar Coneral of India Kotah House Anner , 2/A, Mansindh Road, NEW DECHT & \$10011:

Constitution of DPC in the office of the Director Sed ing sof Census Operations, Manipur.

Compression . I have the honour to refer to this office order No. A. 32012/ S/2000-Estt. dated 27.4.2000 and copy endorsed to the Office of the Registrer Gerssal, India and to say that the Departmental Properties Committee (DPC) in respect of the group C & D posts has been consisted with the Director as Chairman (Copy of the Order is

englosed for reference).

Further, I am to state that this office has been sanctioned a symber of 2001-Census posts in different grades w.c.f.1.2.2000. My present one post of Deputy Director is lying vacant since Nove 98 End sequest has been made to fill up the post in this connection. For over till now the post her not yet been filled up. This office has so alternative but to constitute the D.P.C. to enable this office to take up necessary action in filling up the posts created in connection with 2001-Canaus as well as the long term vacant posts Am time. Hence this office has constituted the D.P.C. under Office above with the Director of this CROOK dated 27.4.2000 referred eggies as Chairman.

I am, therefore, to request you kindly to convey the samewion of the Registrar General, India to the approval of the D.P.C. capatituted in this Directorate and communicate the same to this effice at an early date.

Yours faithfully.

Epol: As above,

(KH. DIMAMANI SINCH) PERCECUCA TELEFAX NO. 0385 220215 COPY POR

ANNERURE- 3

NO.A.12021/5/98-Apptt

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
OFFICE OF THE DIRECTOR OF CENSUS OPERATIONS
MANIPUR

VACANCY NOTICE Imphal,5/9/2000

It is proposed to fill up some posts as detailed in the Annexure-I by transfer on deputation basis in the office of the Director of Census Operations, Manipur, Imphal against the short term wacancies created for 2001 Census from amongst suftable officers/ or officials of the Central/State/UTs Government Departments fulfilling the eligibility condition as indicated against the posts.

The pay of the selected officials will be regulated in accordence with the instruction contained in the Department of Personnel and Training OM No. 2/12/87-Estt(Pt.II) dated 29.4.98 as amended from time to time.

period of deputation will be initially upto 28.2.2001 which may be extended for further period.

Application of the officials who are suitable and willing and eligible for appointment by transfer on deputation basis may be forwarded in the enclosed prescribed proforma at Annexure * II along with their ACR Dossiers for preceding 5 years and Vigilance Clearance Certificate to this noffice within 6 weeks from the date of publication of advertisement in the Employment News.

Those officials who volunteer for these posts will not be permitted to withdraw their names later on.

SD/(KH.DINAMANIMSINGH)
TELEFAX 0385-220215

No.A.12021/5/98-Apptt/ Imphal, 5.9.2000
Copy to:- 1) Registrar Gistrar General, India,
Kotah House Annexe, 2/A, Mansingh Road,
NEW DELHI - 110011 with reference to their letter
No.12011/4/2000-Ad.IV dated 14.2.2000.

- 2) All DCOs in the State/UTs.
- 3) Deputy Director(Advertisement) DAVP.P.T.I.Building Parliament Street, New Delhi 110022(with 3 copies) for publication in Employment News.
- 4) The Chief Secretary, Govt. of Manipur.
- 5) All Central/State offices located in Manipur.

Sd/-

DIRECTOR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :::: GUWAHATI BENCH

IN RE:

C.P.No. \$3/2000 (& O.A 50/2000)

MD. HASIM KHAN

- VERSUS -

SHRI DINAMANI SINGH AND ORS

- A N D -

IN RE:

SHOW CAUSE FILED BY THE RESPONDENT NO.3 SHRI KH. DINAMANI SINGH, DIRECTOR OF CENSUS, MANIPUR, IN THE SHAPE OF AFFIDAVIT.

I, SHRI KH. DINAMANI SINGH, Director of Census, Manipur, Imphal, do hereby solemnly affirs and state as follows:

- 1. That I am the Director of Census, Manipur, Imphal and I have been impleaded party Respondent No.3 in the instant C.P. along with two others. I have received a copy of the aforesaid C.P. from the Registry of the Hon'ble CAT, Guwahati Bench, Guwahati, gone through the same and understand the contents thereof. As such I am competent to swear this Affidavit and file in the Hon'ble Tribunal as directed.
- 2. That before traversing to the parawise reply to the C.P. this deponent respectfully submits that he has great respect and high regard to the Hon'ble Tribunal and he has no such record of being disobedience and disrespectful to the Judgement and Order record passed by the Hon'ble Tribunal in any manner at any point of time being a member of public service. However, in the instant case the deponent has become handicap in view of the policy decision taken by the Govt. of India which was circulated vide No.12011/4/2000-Ad.IV dated 12.02.2000 issued under the hand of Under Secretary to the Govt. of India, Ministry of Home Affairs and also No.12011/3/2000-Ad.IV issued under the hand of Joint Registrar General of India and subsequent communications to the effect.
- 3. That this deponent does not admit any of the facts, allegations, statements, averments made in the aforesaid C.P. save and except these have been specifically admitted hereunder in this Affidavit. Further the statements which are not borne on records have been categorically denied.

- 4. That as regards the contents of paragraph 1 of the C.P. this deponent does not make any comments since these are matter of records.
- deponent admits truthness of the everents to a certain extent as a matter of records. However, he denies the allegation that the Respondents have not acted upon the judgement and orders passed by the Hon'ble Tribunal dated 16/2/2K in O.A. No. 50/2000. and respectfully states that till the pronouncement of judgement and order dated 16/2/2K in respect of the aforesaid O.A. the policy of Govt. of India in respect of appointment of employees against the sanctioned vacancies for the purpose of census works for the given period was different. Accordingly en receipt of the aforesaid judgement and order the matter was taken up with the appropriate authority in the Ministry of Home Affairs, since no posts were sanctioned for the census works 2001 till such time. Whereby some clarifications were issued by the Hon'ble Tribunal with a direction to implement the judgement and order dated

passed in 0.A. No. 50/2K within two months from the date of receipt of the aforesaid order dated 16/2/2000

It is pertinent to ment ion here that by the time policy of Govt. of India in respect of appointment of employees for the census has been changed and all Directors of Census Operations have been intimated vide letter No.12011/4/2000-Ad.IV dated 14.02.2000 and No.12011/3/2000-Ad.IV dated 14.02.2000 which were received in the Office of the Director of Census, Manipur, Imphal after the passing of the aforesaid orders for which the same could not be placed before the Hon'ble Tribunal at the time of passing the aforesaid orders.

Photostat true copies of the aforesaid letters dated 14-02-2000 are annexed herewith and marked as ANNEXURE-R¹& R² respectively hereof. Thus the aforesaid orders came into being which jeopardises the policy decision of Govt. of India. Under this backdrop finding no way out the Respondents have filed a Review Application to review the Judgement and order dated 16/2/2K passed in O.A. No. 50/2K which has been duly registered and numbered as R.A. No. 6/2000.

6. That as regards the contents of paragraph 3 of the C.P. this deponent respectfully states that in view of the aforesaid policy decision of the Govt. of India the posts sanctioned for census of India 2001 and the resultant vacancies caused in group C & D categories due to promotion to the higher grades are to be filled up only by promotion or on deputation basis in accordance with the provisions of Recruitment Rules. In the circumstances the Census Directorate including the Directorate of Census Operations, Manipur were further strictly directed that direct recruitment from open market should not be made in any case for the above posts. In this respect the Govt. of India in addition to the aforesaid letters dated 14-02-2000 have issued letter No.12011/4/2000-Ad.IV(Pt) dated 25.9.2000.

A photostat true copy of the aforesaid letter dated 25.9.2000 is annexed herewith and marked as ANNEXURE - R³ hereof.

All the Directorates of Census Operation have been made known that recruitment of posts as optioned for Census of India 2001 and circulars inviting deputations were done in pursuance of the instructions issued by the Govt. of India time to time in accordance with the changed policy.

7. That as regards the contents of paragraph 4 of the C.P. this deponent respectfully states that under the present policy of the Govt. of India the short term vacancies sanctioned for 2001 census and vacancies caused by premotions are mandatorily be filled up either by promotion or by transfer on deputation basis and several instructions for wide publicity inviting applications for appointment on deputation basis have been issuee by the Govt. of India. To wit the letter No.12011/2/2000-Ad.IV dated 16.5.2000 may be referred to here.

A photostat true copy of the aforesaid letter dated 16.5.2000 is annexed herewith and marked as ANNEXURE R⁴

As stated earlier, the promotions given to the regular census employees in respect of the posts created for Census of India,2001 were in compliance to the Govt. of India's instructions. Likewise, circular issued by this Directorate inviting deputations to the subsequent vacancies were also in accordance with the instructions issued by the Govt. of India. Be it further stated that no direct recruitment from the open market has been made in case for the census of India 2001 temporary post or for any regular vacancies since the order dated 16/2/2000 passed by the Hon'ble Tribunal.

8. That as regards the contents of paragraph 5 of the C.P. this deponent respectfully states that the categories in the grade of Group'C' posts lying vacant at the disposal of the Directorate of Census Operations, Manipur are the resultant vacancies arising out of promotions given to 2001 Census posts created upto 28.02.2001. As per changed policy these posts are mandatorily required to be filled up by way of transfer on deputation as stated in the foregoing paragraphs.

perhaps it will be not out of place to mention here that the Govt. of Indiahave taken the aforesaid new policy decision with a view to -

- i) avoid further complications at the time of termination of census employees as had been experienced in the past which also resulted in multiplication of litigations creating serious administrative inconverience, and
- ii) minimise economic burden in the public exchequor.
- 9. That as regards the contents of paragraph 6 of the C.P. this deponent does not make any comments.
- 10. That as regards the contents of paragraph 7 of the C.P. this deponent respectfully states that promotions given to the regular census employees against the temporary posts created for the census of India, 2001 for a period upto 28.02.2001 and circulars inviting

deputation for subsequent vacancies arising out of the above promotion were in accordance with the Govt. of India changed policy. As such it may respectfully be submitted that this deponent, for that matter, the Respondents have not violated the Judgement andorder dated 16/2/2000 passed in 0.A.No 50/2000 in any manner. Nor there is any inaction on the part of the Respondents in respect of compliance of the aforesaid judgement and orders, however, it is the policy of Govt. of India which has placed embargo in fresh employment from the open market for the Census of India 2001 which is beyond the control of the Respondents.

11. That the statements made in paragraphs of this Affidavit are true to the best of my knowledge and belief and these have been made in \$25,67,8,60 paragraphs are true to the best of my information which have been derived from the records and the rests are humble submission before the Hon'ble Tribunal. AND I sign this Affidavit this the 19th day of February 2001

Ilu, Dinaman In.

DEPONENT

Identified by

Advocate.

The deponent here has solemnly affirmed and declared before me who has been identified by Shri A. Silver this the part day of March 200/

ADVOCATE

ਚ∘/No. 12011/4/2000-∧d.IV

GOVERNMENT OF INDIA

MINISTRY OF HOME AFFAIRS/GRIH MANTRALAYA

गृह मंजालय

भारत के महा रंजिस्ट्राय का कार्यालय . OFFICE OF THE REGISTRAR GENERAL, INDIA

> गई दिल्ली, दिगांक 2/A, Mansingh Road, New Delhi, the 14.02.2000

To,

''ज़्ह्रकणैना'' grani "REGGENLIND"

All DCOs,

<u>Subject</u>: Filling up the post sanctioned for India-2001.

Sir,

I am directed to say that a number of posts have been sanctioned for Census of India-2001. These posts are required to be filled in as early as possible. As you are aware all the Group 'C' posts sanctioned for the above Census and the vacancies caused in Group 'C' and 'D' categories due to promotion in higher grades are to be filled by DCOs and the posts coming under Group $^{\prime}\Lambda^{\prime}$ and $^{\prime}B^{\prime}$ are to be filled by this office. You are requested to ensure that the posts available for Census of India - 2001 in Group 'C' and 'D' are filled in only either by promotion or on deputation basis in accordance with the provisions of Recruitment Rules. Direct recruitment from open market is not to be made in any case for the above posts. A suggested model 'order' for promotions against above mentioned posts is enclosed, which may be used with suitable need based modifications.

If some of the officials appointed against Census of have to be regularised later, on $\chi^{(1)}$ availability of long-term vacancies due to retirement etc, separate orders for their regularisation. India - 2001 posts have to be regularised later, on

So far as Group 'B' posts are concerned you are requested to send by 25th February'2000 the A.C.R. dossiers for last 5 years, vigilance clearance and seniority list of the $^{\prime}$ $^{\prime}$ $^{\prime}$ feeder grades of each category of Group 'B' posts to enable us to process the cases for their promotions. Where eligible persons are not available for promotion against Group 'B' posts, action to fill up the post on deputation may be initiated by the directorate. Action taken in this regard be communicated to ORGI.

All posts, to be filled in by deputation may be advertised in leading newspapers and Employment News, through DAVP, in addition to circular to Govt. of India and State Govt. offices etc.

Yours faithfully,

OFFICE ORDER

A .	_
¥.	A

	The	followi	ng	(<u>Name</u>	of 1	ower	post) .	in	the
Direct	orate	of Cens	.: u≤ Oper	ations	,		 			_ are
promot	ed to	the post	of (Name	of h	igher	post) c	n re	egular
basis	in temp	orary ca	pacity	with e	effect	t fro	m the	date	the	y take
charge	of th	ne post	until	28.02.	.2001	or	till	furth	er (orders
whiche	ver is	earlier	:	• .	,					

1.	 (Name	of	officials	being	promoted	
2.						
3.						
4.	 · · · · · · · · · · · · · · · · · · ·					

The above promotion has been made against the purely temporary posts sanctioned for Census of India - 2001/ resultant vacancies caused by promotions against posts sanctioned for Census of India - 2001, and this promotion will continue only upto their sanctioned period. The above promotion order shall not bestow upon the afore mentioned officials any claim for regular promotion against long term vacancies or core posts.

The above officials shall automatically stand reverted as (<u>Name of lower post</u>) on the expiry of the above referred date(s) even if no separate order for reversion is issued.

। "जनगणना" am : "REGGENLIND"

ANNEXURE - RE

to/No. 12011/3/2000-Ad. IV

गारत सरकार GOVERNMENT OF INDIA

गृह मंसालय MINISTRY OF HOME AFFAIRS/GRIH MANTRALAYA

भारत के महा रजिस्ट्रार का कार्यालय OFFICE OF THE REGISTRAR GENERAL, INDIA

2/A Mansingh Road

नई विल्ली, विनांक New Delhi, the

14.2.2000

То

All DCOs

Subject: Ad hoc appointments.

Madam/Sir,

I am directed to refer to our letter of even number dated 20.1.2000 and subsequent discussions in DCOs Conference during February 3-5, 2000 on the above subject and clarify that ad hoc appointments from open market are totally banned. Any violation of this instruction will be viewed seriously.

requested to ensure that Type appointments are made from open market against any long term or short term vacancy due to any reason whatsoever. guidelines for filling up of posts sanctioned for Census of India, 2001 are being sent separately. You are requested to acknowledge the receipt of this letter.

Yours faithfully,

(JAYASHREE

Joint Registrar General, India

ANNEXURE- R3

Elitan Fryncu Fronte ondrifed

भारत के महारजिस्द्रार का कार्यालय

्⁰ गारत सरकार, गृह मंत्रालय, 2ए मानसिंह रोड, नई दिल्ली 110 011

OFFICE OF THE REGISTRAR GENERAL, INDIA

(Government of India, Ministry of Home Affairs)
2A MANSINGH ROAD, NEW DELHI 110 011

No.12011/4/2000-Ad.IV)(Pt.)

Ref. No.:

Y.12

September 25, 2000.

To,

All the DCOs.

Subject:- Filling up of the posts sanctioned for Census of India 2001.

Sir/Madam,

I am directed to refer to this Office letter of even number dated 14.2.2000 where in DCOs were advised that Group 'C' and 'D' posts sanctioned for Census of India 2001 or resultant vacancies caused in group 'C' and 'D' due to promotion should be filled up only by promotion or deputation. But instances have come to the notice of this Office that some DCOs are trying to fill up above mentioned vacancies by direct recruitment or on daily wages. Such actions by DCOs are highly irregular and have been viewed by the Registrar General, India very seriously.

Malan

All DCOs are requested to confirm that no recruitment has been made by them in violation of above mentioned guidelines. Their reply should reach the undersigned by 6th October, 2000,

By July

Yours faithfully,

15/10

(Jayagnree Kapta) Jt. Registrar General, India. तार । ''जनगणना'' Telégram : ''REGGUNLIND''

чо/No. 12011/2/2000-Ad. IV

TITU HUFTT GOVERNMENT OF INDIA

5 46 Hp 1200,

पृत् गनातम Ministry of Home Affairs/Grih Mantralaya

भारत के महा रिजस्ट्रार का कार्यालय OFFICE OF THE REGISTRAR GENERAL, INDIA $\sqrt{0}$

गई दिस्सी, पिनांग्2/A, Mansingh Road,
New Delhi, the 16.05.2000

To,

All DCOs,

Subject: Filling up of the posts on deputation basis-reg.

Sir/Madam,

It is observed that many Directorates are not following instructions and procedures laid down for sending proposals for filling up the posts on deputation basis. It is reiterated that wide publicity may be given while inviting applications for appointment on deputation basis. A minimum time of 6 weeks from the date of publication in Employment News may be given for receipt of applications and adequate efforts may be made to obtain CR dossiers and vigilance clearance of outside candidates.

Proposals sent to us should be complete in all respects and should include details as indicated in our letter No. 35018/4/2000-Ad.IV dt. 16.02.2000. This would facilitate timely disposal of cases.

-Jun- 1/2

Yours faithfully,

mody!

(M. R. Singh)

Under Secretary to the Govt. of India

ADEC 50h, 1/5/2000